

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV, (SINGLE BENCH)

ITEM No.404
CP/168/ND/2023

IN THE MATTER OF:

Arpita Dhody	...	Applicant
Versus		
Ansal Properties & Infrastructure Limited	...	Respondent

under Section 73 (4).

Order delivered on 18.04.2024

Coram:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner	: AR. Kanwal Dhody
For the Respondent	: Adv. Mahima Shekhawat

ORDER

Mr. Kanwal Dhody Authorized Representative on behalf of the petitioner is present physically. Learned Counsel for the Respondent Adv. Mahima Shekhawat is present through VC. The Applicant has filed the rejoinder affidavit; however, the same is under scrutiny. Let steps be taken to upload the same on the board.

List the matter on **09.05.2024** at **11:30 am**.

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)